

LOK SABHA

BULLETIN—PART I

[Brief Record of Proceedings]

Wednesday, May 27, 1964/Jyaistha 6, 1886 (Saka)

No. 291

1. Statement Re: Prime Minister's Illness

The Minister of Home Affairs made a statement informing the House about the sudden illness of the Prime Minister.

2. Oath or Affirmation

Shri Vidya Charan Shukla made and subscribed the oath in Hindi and took his seat in the House.

3. Starred Questions

Starred Questions Nos. 1—10 were orally answered. Replies to remaining questions were laid on the Table.

4. Unstarred Questions

Replies to Unstarred Questions Nos. 1—7, 9—47 and 49—51 were laid on the Table.

5. Obituary References

The Speaker made references to the passing away of Shri Banarsi Prasad Sinha who was a sitting member of Lok Sabha and also a member of the First and Second Lok Sabha and Dr. Hari Mohan who was a member of the First Lok Sabha.

Thereafter members stood in silence for a short while as a mark of respect.

6. Calling attention to Matter of Urgent Public Importance

Shri Krishnapal Singh called the attention of the Minister of Rehabilitation to the reported firing by police on refugees from East Pakistan on the 19th May, 1964 at Tiruvelli Railway station resulting in the death of some refugees and injuries to several.

The Minister of Rehabilitation made a statement in regard thereto.

[P.T.O.]

7. Papers Laid on the Table

The following papers were laid on the Table:—

- (1) A copy of the Indian Telegraph (2nd Amendment) Rules, 1964 published in Notification No. S.O. 1050 dated the 28th March, 1964, under sub-section (5) of section 7 of the Indian Telegraph Act, 1885.
- (2) A copy each of the following Notifications under sub-section (2) of section 3 of the All India Services Act, 1951, making certain further amendments to Schedule III to the Indian Administrative Service (Pay) Rules, 1954:—
 - (a) G.S.R. 1821 dated the 30th November, 1963.
 - (b) G.S.R. 484 dated the 28th March, 1964.
 - (c) G.S.R. 485 dated the 28th March, 1964.
 - (d) G.S.R. 486 dated the 28th March, 1964.
- (3) A copy of Notification No. G.S.R. 525 dated the 4th April, 1964 making certain further amendments to Schedule III to the Indian Police Service (Pay) Rules, 1954, under sub-section (2) of section 3 of the All India Services Act, 1951.
- (4) A copy of the Defence of India (Eighth Amendment) Rules, 1964 published in Notification No. G.S.R. 710 dated the 1st May, 1964, under section 41 of the Defence of India Act, 1962.
- (5) A copy of the Rice-Milling Industry (Regulation and Licensing) Amendment Rules, 1964 published in Notification No. G.S.R. 747 dated the 16th May, 1964, under sub-section (4) of section 22 of the Rice-Milling Industry (Regulation) Act, 1958.
- (6) A copy each of the following Orders of the Delimitation Commission under sub-section (3) of section 10 of the Delimitation Commission Act, 1962:—
 - (a) Order No. 21 determining delimitation of assembly constituencies in the Union Territory of Pondicherry published in Notification No. S.O. 1516 dated the 2nd May, 1964.
 - (b) Order No. 7 determining delimitation of parliamentary and assembly constituencies in the State of Kerala published in Notification No. S.O. 1610 dated the 7th May, 1964.

8. President's Assent to Bills

(i) Secretary laid on the Table following four Bills passed by the Houses of Parliament during the last Session and assented to by the President since a report was last made to the House on the 6th May, 1964:—

- (1) The Appropriation (No. 3) Bill, 1964.
- (2) The Taxation Laws (Continuation and Validation of Recovery Proceedings) Bill, 1964.
- (3) The Indian Railways (Amendment) Bill, 1964.
- (4) The Drugs and Cosmetics (Amendment) Bill, 1964.

(ii) Secretary also laid on the Table copies, duly authenticated by the Secretary of Rajya Sabha, of the following ten Bills passed by the Houses of Parliament during the last Session and assented to by the President since a report was last made to the House on the 6th May, 1964:—

- (1) The Armed Forces (Special Powers) Continuance Bill, 1964.
- (2) The Public Employment (Requirement as to Residence) Amendment Bill, 1964.
- (3) The Dakshina Bharat Hindi Prachar Sabha Bill, 1964.
- (4) The East Punjab Ayurvedic and Unani Practitioners (Delhi Amendment) Bill, 1964.
- (5) The Goa, Daman and Diu Judicial Commissioner's Court (Declaration as High Court) Bill, 1964.
- (6) The Indian Coinage (Amendment) Bill, 1964.
- (7) The Industrial Development Bank of India Bill, 1964.
- (8) The Oil and Natural Gas Commission (Amendment) Bill, 1964.
- (9) The Durgah Khawaja Saheb (Amendment) Bill, 1964.
- (10) The Advocates (Amendment) Bill, 1964.

Statement Re: Supplementary Demands for Grants (General) for 1964-65

Shri Bali Ram Bhagat presented a statement showing Supplementary Demands for Grants in respect of the Budget (General) for 1964-65.

10. Government Bill—Introduced

The Constitution (Nineteenth Amendment) Bill, 1964. The motion for leave to introduce the Bill moved by Shri Asoke K. Sen was opposed. On the motion the House divided, Ayes 318; Noes 31. The motion was accordingly adopted and the Bill was introduced.

11. Government Bill—Under consideration

The Slum Areas (Improvement and Clearance) Amendment Bill, 1963, as reported by the Joint Committee

Discussion on the motion for consideration of the Bill, as reported by the Joint Committee, moved on the 6th May, 1964, continued.

The following members took part in the debate:—

- (1) Shri K. L. Balmiki
- (2) Shri Diwan Chand Sharma
- (3) Shri R. Muthu Gounder
- (4) Shri R. S. Pandey
- (5) Shri Onkarlal Berwa
- (6) Shri Sinhasan Singh
- (7) Shri Sham Lal Saraf
- (8) Shri Deorao S. Patil (*Speech unfinished*).

The discussion was not concluded.

12. Statement Re: Demise of Prime Minister

The Minister of Steel, Mines and Heavy Engineering informed the House of the passing away of Shri Jawaharlal Nehru, Prime Minister.

The House was adjourned at 2.20 P.M.

[Lok Sabha adjourned till 11 A.M. on Thursday, the 28th May, 1964.

Subsequently the Speaker has directed that the sitting of the House on Thursday, the 28th May, 1964 is cancelled and the next sitting of the House will be at 11 A.M. on Friday, the 29th May, 1964.]

M. N. KAUL,
Secretary.

LOK SABHA

BULLETIN—PART I

[Brief Record of Proceedings]

Friday, May 29, 1964/Jyaistha 8, 1886 (Saka)

No. 292

Obituary Reference

Sarvashri Gulzarilal Nanda, H. N. Mukerjee, N. G. Ranga, Surendranath Dwivedy, Brij Raj Singh, Karni Singhji of Bikaner, Indulal Kanaiyalal Yajnik, Govind Das, Ram Sewak Yadav, Krishnan Manoharan, B. P. Maurya, Prakash Vir Shastri, M. Muhammad Ismail, J. B. Kripalani, Bishan Chander Seth, Baddrudduja, Kapur Singh, A. K. Gopalan and the Speaker made references to the passing away of Shri Jawaharlal Nehru, Prime Minister.

Shri Gulzarilal Nanda then moved the following Resolution:—

“The Lok Sabha meeting in the shadow of the national calamity of the passing away of our beloved leader and Prime Minister, Shri Jawaharlal Nehru, expresses its profound anguish and grief and declares its firm resolve to strive for the ideals of world peace and progress and national unity, solidarity and prosperity, to which he dedicated himself throughout his life.”

The Resolution was unanimously adopted.

As a mark of respect to the memory of Shri Jawaharlal Nehru, members stood in silence for a short while and the House was adjourned.

(Lok Sabha adjourned till 11 A.M. on Monday, the 1st June, 1964).

M. N. KAUL,
Secretary.

LOK SABHA

BULLETIN—PART I [Brief Record of Proceedings]

Monday, June 1, 1964/Jyaishta 11, 1886 (Saka)

No. 293

1. Oath or Affirmation

Shri Shiv Charan Mathur made and subscribed the oath in English and took his seat in the House.

2. Starred Questions

Starred Questions Nos. 62—70 and 90 were orally answered. Replies to the remaining questions were laid on the Table.

Replies to Starred Questions Nos. 22—33, 35—43 and 44—61 for the 28th and 29th May, 1964 respectively were also laid on the Table to-day, there being no sitting on the 28th May and the Lok Sabha having adjourned after obituary references on the 29th May, 1964.

3. Unstarred Questions

Replies to Unstarred Questions Nos. 129—140, 151—160, 162—190, 190-B, 190-C and 190-D were laid on the Table.

Replies to Unstarred Questions Nos. 52—81, 83—87 and 89 and 90—128 for the 28th and 29th May, 1964 respectively were also laid on the Table.

4. Calling Attention to Matter of Urgent Public Importance

Shri R. G. Dubey called the attention of the Prime Minister to the reported news about the Chinese rejection of the proposal regarding talks on the basis of no posts in demilitarised zone.

The Minister without Portfolio made a statement in regard thereto.

5. Papers laid on the Table

The following papers were laid on the Table:—

(1) A copy each of the following Notifications under section 159 of the Customs Act, 1962:—

(i) G.S.R. 545 dated the 4th April, 1964.

[P.T.O.]

- (ii) G.S.R. 596 dated the 11th April, 1964 containing the Manufacture in Customs Bonds (General) Amendment Rules, 1964.
 - (iii) G.S.R. 600 dated the 11th April, 1964.
 - (iv) G.S.R. 637 dated the 17th April, 1964.
 - (v) G.S.R. 693 dated the 2nd May, 1964.
 - (vi) G.S.R. 694 dated the 2nd May, 1964.
 - (vii) G.S.R. 695 dated the 2nd May, 1964.
 - (viii) G.S.R. 696 dated the 2nd May, 1964.
- (2) A copy each of the following Notifications under section 159 of the Customs Act, 1962 and section 38 of the Central Excises and Salt Act, 1944, making certain further amendments to the Customs and Central Excise Duties Export Drawback (General) Rules, 1960:—
- (i) G.S.R. 491 dated the 21st March, 1964.
 - (ii) G.S.R. 597 dated the 11th April, 1964.
 - (iii) G.S.R. 598 dated the 11th April, 1964.
- (3) A copy of Notification No. G.S.R. 599 dated the 11th April, 1964, under section 159 of the Customs Act, 1962 and section 38 of the Central Excises and Salt Act, 1944.
- (4) A copy of the Central Excise (Fifth Amendment) Rules, 1964 published in Notification No. G.S.R. 642 dated the 17th April, 1964, under section 38 of the Central Excises and Salt Act, 1944.
- (5) A copy of Notification No. 2/64 dated the 28th March, 1964 containing amendments to Schedules 'C' and 'D' to the General Regulations of the Industrial Finance Corporation of India, under sub-section (3) of section 43 of the Industrial Finance Corporation Act, 1948.

***. Opinions on Bill**

Shrimati T. Lakshmi Kanthamma laid on the Table Paper No. III to the Bill further to amend the Indian Penal Code and the Code of Criminal Procedure, 1898, which was circulated for the purpose of eliciting opinion thereon by the direction of the House on the 13th September, 1963.

7. Reports of Estimates Committee

Shri Arun Chandra Guha presented the following Reports of the Estimates Committee on the Ministry of Industry:—

- (1) Fifty-ninth Report on action taken by Government on the recommendations contained in the 162nd Report of the Estimates Committee (Second Lok Sabha) on the late Ministry of Commerce and Industry—Office of the Textile Commissioner (Part I).
- (2) Sixtieth Report on action taken by Government on the recommendations contained in the 163rd Report of the Estimates Committee (Second Lok Sabha) on the late Ministry of Commerce and Industry—Office of the Textile Commissioner (Part II).

8. Government Bill—Under Consideration

The Constitution (Nineteenth Amendment) Bill, 1964

The motion for consideration of the Bill was moved by Shri Asoke K. Sen.

An amendment for circulation of the Bill for the purpose of eliciting opinion thereon by the 29th August, 1964 was moved by Shri Yashpal Singh.

The following members took part in the debate:—

- (1) Shri M. R. Masani
- (2) Shri A. K. Gopalan
- (3) Shri N. C. Chatterjee
- (4) Shri U. M. Trivedi
- (5) Dr. L. M. Singhvi
- (6) Shri Kashi Ram Gupta
- (7) Dr. B. N. Singh
- (8) Dr. M. S. Aney
- (9) Shri Ramchandra Vithal Bade
- (10) Shri Sarjoo Pandey
- (11) Shri J. B. Kripalani

Shri Asoke K. Sen replied to the debate.

On the amendment for circulation of the Bill for the purpose of eliciting opinion thereon, the House divided, Ayes 32; Noes 387. The amendment was accordingly negatived.

On the motion for consideration of the Bill, the House divided, Ayes 389; Noes 30. The motion was adopted by a majority of the total membership of the House and by a majority of not less than two-thirds of the members present and voting.

Clause-by-clause consideration was then taken up.

Consideration of Clause 2 was concluded. Voting was held over.

Consideration of Clause 3 was taken up but not concluded.

9. Report of Business Advisory Committee

Shri Shivram Rango Rane presented the Twenty-eighth Report of the Business Advisory Committee.

(Lok Sabha adjourned till 11 A.M. on Tuesday, the 2nd June, 1964).

M. N. KAUL,
Secretary

LOK SABHA

BULLETIN—PART I [Brief Record of Proceedings]

Tuesday, June 2, 1964/Jyaistha 12, 1886 (Saka)

No. 294

1. Starred Questions

Starred Questions Nos. 92—99 were orally answered. Replies to remaining questions were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Questions Nos. 191—209, 211—251, 253—308, 308-A, 308-B, 308-C and 308-D were laid on the Table.

3. Calling attention to matter of Urgent Public Importance

Shri Mohan Swarup called the attention of the Minister of Home Affairs to the holding-up of trains carrying Pakistani nationals to West Pakistan, by the Pakistani troops at the Indo-Pakistan border.

The Minister of State for Home Affairs made a statement in regard thereto.

4. Papers laid on the Table

The following papers were laid on the Table:—

- (1) A copy of Report of the Study Team on Prohibition.
- (2) A copy each of the following Notifications under sub-section (6) of section 3 of the Essential Commodities Act, 1955:—
 - (i) The Inter-Zonal Wheat and Wheat Products (Movement Control) Second Amendment Order, 1964 published in Notification No. G.S.R. 707 dated the 30th April, 1964.
 - (ii) The Rice (Punjab) Price Control (Third Amendment) Order, 1964 published in Notification No. G.S.R. 708 dated the 1st May, 1964.
 - (iii) The Rice (Madhya Pradesh) Price Control (Fourth Amendment) Order, 1964 published in Notification No. G.S.R. 709 dated the 1st May, 1964.
 - (iv) The Rice (Andhra Pradesh) Price Control (Fourth Amendment) Order, 1964 published in Notification No. G.S.R. 736 dated the 9th May, 1964.
 - (v) The Wheat Roller Flour Mills (Licensing and Control) (Extension to Pondicherry) Order, 1964 published in Notification No. G.S.R. 737 dated the 9th May, 1964.

[P.T.O.]

- (vi) The Andhra Pradesh Paddy (Movement Control) Second Amendment Order, 1964 published in Notification No. G.S.R. 738 dated the 5th May, 1964.
 - (vii) Notification No. G.S.R. 754 dated the 15th May, 1964.
 - (viii) The Inter-Zonal Wheat and Wheat Products (Movement Control) Third Amendment Order, 1964 published in Notification No. G.S.R. 765 dated the 23rd May, 1964.
 - (ix) The Maharashtra and Gujarat Rice (Export Control) Amendment Order, 1964 published in Notification No. G.S.R. 784 dated the 18th May, 1964.
- (3) A copy each of the following Rules under sub-section (3) of section 37 of the Apprentices Act, 1961:—
- (i) The Apprenticeship (Amendment) Rules, 1964 published in Notification No. G.S.R. 594 dated the 11th April, 1964.
 - (ii) The Apprenticeship (Second Amendment) Rules, 1964 published in Notification No. G.S.R. 751 dated the 16th May, 1964.

5. Motion re: Twenty-eighth Report of Business Advisory Committee

Shri Satya Narayan Sinha moved the following motion:—

“That this House agrees with the Twenty-eighth Report of the Business Advisory Committee presented to the House on the 1st June, 1964.”

The motion was adopted.

6. Government Bill—Passed

The Constitution (Nineteenth Amendment) Bill, 1964

Consideration of Clause 3 was resumed and concluded.

On amendment No. 4 to clause 2 moved by Dr. L. M. Singhvi, the House divided, Ayes 42; Noes 352. The amendment was accordingly negatived.

On amendment No. 5 to clause 2 moved by Shri Kashi Ram Gupta, the House divided, Ayes 31; Noes 349. The amendment was accordingly negatived.

On the motion for adoption of clause 2, the House divided, Ayes 353; Noes 24.

Clause 2 was adopted by a majority of the total membership of the House and by a majority of not less than two-thirds of the members present and voting:

On amendment No. 9 to clause 3 moved by Dr. L. M. Singhvi, the House divided, Ayes 30; Noes 363. The amendment was accordingly negatived.

On amendment No. 21 to clause 3 moved by Shri U. M. Trivedi, the House divided, Ayes 28; Noes 362. The amendment was accordingly negatived.

On amendment No. 20 to clause 3 moved by Dr. L. M. Singhvi, the House divided, Ayes 31; Noes 362. The amendment was accordingly negatived.

An amendment to clause 3 was adopted.

On the motion for adoption of clause 3, as amended, the House divided, Ayes 368; Noes 31.

Clause 3, as amended, was adopted by a majority of the total membership of the House and by a majority of not less than two-thirds of the members present and voting.

An amendment to clause 1 was adopted.

Clause 1, as amended, was adopted.

The Enacting Formula and the Long Title were also adopted.

The motion that the Bill, as amended, be passed was moved by Shri Asoke K. Sen.

The following members took part in the debate :—

- (1) Shri N. G. Ranga
- (2) Shri Homi F. Daji
- (3) Shri Surendranath Dwivedy
- (4) Dr. L. M. Singhvi
- (5) Shri U. M. Trivedi
- (6) Shri Asoke K. Sen.

On the motion the House divided, Ayes 381; Noes 27.

The motion was adopted by a majority of the total membership of the House and by a majority of not less than two-thirds of the members present and voting and the Bill, as amended, was passed.

7. Supplementary Demands for Grants (General) for 1964-65

Discussion on the Supplementary Demands for Grants in respect of the Budget (General) for 1964-65 commenced and was concluded.

One cut motion was moved and negatived.

The following Demands were voted in full:—

Number of Demand	Name of Demand	Amount of Supplementary Demand
	I. EXPENDITURE MET FROM REVENUE	Rs.
	(Ministry of Finance)	
31	Other Revenue Expenditure of the Ministry of Finance	10,73,000
	(Ministry of Home Affairs)	
56	Other Revenue Expenditure of the Ministry of Home Affairs	4,90,000
	(Ministry of Industry)	
58	Industries	1,60,00,000
	(Ministry of Transport)	
85	Communications (including National Highways)	45,00,000
	II. EXPENDITURE MET FROM CAPITAL AND DISBURSEMENT OF LOANS AND ADVANCES:	
	(Department of Posts and Telegraphs)	
145	Capital Outlay on Posts and Telegraphs (Not met from Revenue)	90,00,000

[P.T.O.]

8. Government Bill—Introduced

The Appropriation (No. 4) Bill, 1964.

9. Government Bill—Passed

The Appropriation (No. 4) Bill, 1964.

The motion for consideration of the Bill was moved by Shri T. T. Krishnamachari.

The motion for consideration was adopted and clause-by-clause consideration was taken up.

Clauses 2 and 3 and the Schedule were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri T. T. Krishnamachari.

The motion was adopted and the Bill was passed.

10. Government Bill—Under Consideration

*The Slum Areas (Improvement and Clearance) Amendment Bill, 1963,
as reported by the Joint Committee.*

Discussion on the motion for consideration of the Bill, as reported by the Joint Committee, moved on the 6th May, 1964, continued :—

The following members took part in the debate :—

(1) Shri Deorao S. Patil

(2) Lt. Col. Maharajkumar Dr. Vijaya Ananda of Vizianagram
(*Speech unfinished*).

The discussion was not concluded.

(Lok Sabha adjourned till 11 A.M. on Wednesday, the 3rd June, 1964).

M. N. KAUL,
Secretary.

LOK SABHA

BULLETIN—PART I

[Brief Record of Proceedings]

Wednesday, June 3, 1964/ Jyaishta 13, 1886 (Saka)

No. 295

1. Starred Questions

Starred Questions Nos. 122—132 were orally answered. Replies to remaining questions were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Questions Nos. 309-310, 312-313, 315—359, 361—380, 380A, 380B, 380C and 380D were laid on the Table.

3. Calling attention to matters of Urgent Public Importance

(i) Shri Ram Sewak Yadav called the attention of the Minister of Railways to the collision of Chakradharpur-Nagpur Passenger with a Railway engine on the 17th May, 1964, at Rajnandgaon station resulting in injuries to several persons.

The Deputy Minister of Railways made a statement in regard thereto.

(ii) Shri S. M. Banerjee called the attention of the Minister of Defence to the reported news about the missing Ilyushin aircraft.

The Deputy Minister of Defence made a statement in regard thereto.

4. Paper laid on the Table

A copy of the Certified Accounts of the Indian Institute of Technology, Madras, for the year 1962-63 along with the Audit Report thereon, under sub-section (4) of section 23 of the Institutes of Technology Act, 1961, was laid on the Table.

5. Report of Committee on Private Members' Bills and Resolutions

Shri S. V. Krishnamoorthy Rao presented the Forty-fifth Report of the Committee on Private Members' Bills and Resolutions.

[P.T.O.]

6. Government Bill—passed

The Slum Areas (Improvement and Clearance) Amendment Bill, 1963, as reported by the Joint Committee

Discussion on the motion for consideration of the Bill, as reported by the Joint Committee, moved on the 6th May, 1964, continued:—

The following members took part in the debate:—

- (1) Lt. Col. Maharajkumar Dr. Vijaya Ananda of Vizianagram
- (2) Shri J. B. Kripalani
- (3) Shri Gauri Shanker Kakkar
- (4) Shri N. M. R. Subbaraman
- (5) Shri Parshottamdas Haribhai Bheel
- (6) Shri P. Muthiah
- (7) Shri S. M. Banerjee
- (8) Shri Hukam Chand Kachwai

Shri Mehr Chand Khanna replied to the debate.

The motion for consideration was adopted and clause-by-clause consideration was taken up.

Clauses 2 to 9, 11 to 17, 19 and 20 were adopted.

Clauses 10 and 18 were adopted, as amended.

Clause 1 and the Enacting Formula were adopted, as amended.

The Long Title was also adopted.

The motion that the Bill, as amended, be passed was moved by Shri Mehr Chand Khanna.

Dr. L. M. Singhvi took part in the debate.

The motion was adopted and the Bill, as amended, was passed.

7. Government Bill—Motion for reference to Joint Committee—Adopted

The Prevention of Food Adulteration (Amendment) Bill, 1963

The motion for reference of the Bill to a Joint Committee was moved by Dr. Sushila Nayar.

The following members took part in the debate:—

- (1) Shri Prabhat Kar
- (2) Shri S. C. Balakrishnan
- (3) Shri Diwan Chand Sharma
- (4) Shri Ramchandra Vithal Bade
- (5) Shri Madhavrao Laxmanrao Jadhav
- (6) Shri Yashpal Singh
- (7) Shri Sinhasan Singh
- (8) Shri Tridib Kumar Chaudhuri
- (9) Shri Hem Raj
- (10) Shri Amar Nath Vidyalankar
- (11) Dr. M. S. Aney
- (12) Shri Onkarlal Berwa
- (13) Shri Sarjoo Pandey
- (14) Shri Tulshidas Jadhav
- (15) Shri B. N. Mandal
- (16) Shri Sheo Narain

Dr. Sushila Nayar replied to the debate.

The motion was adopted as follows:—

“That the Bill further to amend the Prevention of Food Adulteration Act, 1954, be referred to a Joint Committee of the Houses consisting of 33 members, 22 from this House, namely:—

- (1) Shri K. L. Balmiki
- (2) Shri Sonubhau Dagadu Baswant
- (3) Shrimati Jyotsna Chanda
- (4) Shri N. C. Chatterjee
- (5) H. H. Maharaja Pratap Keshari Deo
- (6) Shri Shiv Charan Gupta
- (7) Shri Prabhu Dayal Himatsingka
- (8) Shri Tulshidas Jadhav
- (9) Shri Hari Vishnu Kamath
- (10) Shri C. M. Kedaria
- (11) Dr. Mahadeva Prasad
- (12) Shri Yamuna Prasad Mandal
- (13) Dr. G. S. Melkote
- (14) Shri Gokulananda Mohanty
- (15) Dr. D. S. Raju
- (16) Sardar Ranjit Singh
- (17) Dr. Sarojini Mahishi
- (18) Dr. C. B. Singh
- (19) Dr. P. Srinivasan
- (20) Shri U. M. Trivedi
- (21) Shrimati V. Vimla Devi, and
- (22) Dr. Sushila Nayar

and 11 from Rajya Sabha;

that in order to Constitute a sitting of the Joint Committee the quorum shall be one-third of the total number of members of the Joint Committee;

that the Committee shall make a report to this House by the first day of the next session;

that in other respects the Rules of Procedure of this House relating to Parliamentary Committees shall apply with such variations and modifications as the Speaker may make; and

That this House recommends to Rajya Sabha that Rajya Sabha do join the said Joint Committee and communicate to this House the names of 11 members to be appointed by Rajya Sabha to the Joint Committee.”

(Lok Sabha adjourned till 11 A.M. on Thursday, the 4th June, 1964).

M. N. KAUL,
Secretary.

LOK SABHA

BULLETIN—PART I

[Brief Record of Proceedings]

Thursday, June 4, 1964/Jyaishta 14, 1886 (Saka)

No. 296

1. Starred Questions

Starred Questions Nos. 152—154 and 156—160 were orally answered. Replies to remaining questions were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Questions Nos. 381—434 and 434-A were laid on the Table.

3. Short Notice Questions

Two Short Notice Questions regarding Ram Ganga Dam and Sea-erosion in Kerala addressed to the Minister of Irrigation and Power were orally answered and supplementary questions were answered thereon.

4. Calling Attention to Matter of Urgent Public Importance

Shri S. M. Banerjee called the attention of the Prime Minister to the reported news about burning of houses and shops of Indians in British Guiana.

The Deputy Minister of External Affairs made a statement in regard thereto.

5. Papers laid on the Table

The following papers were laid on the Table:—

- * (1) A copy of Report on the working of the Deposit Insurance Corporation for the year ended 31st December, 1963 along with the Annual Accounts and the Audit Report thereon, under subsection (2) of section 32 of the Deposit Insurance Corporation Act, 1961.
- (2) The following statements showing the action taken by the Government on various assurances, promises and undertakings given by Ministers during the various sessions of Third Lok Sabha:—
 - (i) Supplementary Statement No. II. Seventh Session, 1964.
 - (ii) Supplementary Statement No. V. Sixth Session, 1963.

*The Report was previously laid on the Table on the 22nd April, 1964.

[P.T.O.]

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| (iii) Supplementary Statement No. VII. | Fifth Session, 1963. |
| (iv) Supplementary Statement No. XI. | Fourth Session, 1963. |
| (v) Supplementary Statement No. XIV. | Third Session, 1962-63. |
| (vi) Supplementary Statement No. XVII. | Second Session, 1962. |
| (vii) Supplementary Statement No. XX | First Session, 1962. |
- (3) Annual Report of the National Projects Construction Corporation Limited, New Delhi, for the year 1962-63 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon, under sub-section (1) of section 619A of the Companies Act, 1956.
- (4) Review by the Government on the working of the above Corporation.
- (5) A copy each of the following Notifications under section 159 of the Customs Act, 1962 and section 38 of the Central Excises and Salt Act, 1944, making certain further amendments to the Customs and Central Excise Duties Export Drawback (General) Rules, 1960:—
- (a) G.S.R. 697 dated the 2nd May, 1964.
 - (b) G.S.R. 698 dated the 2nd May, 1964.
 - (c) G.S.R. 699 dated the 2nd May, 1964.
 - (d) G.S.R. 700 dated the 2nd May, 1964.
 - (e) G.S.R. 718 dated the 9th May, 1964.
 - (f) G.S.R. 719 dated the 9th May, 1964.
- (6) A copy each of the following Notifications under section 159 of the Customs Act, 1962:—
- (a) The Manufacture in Customs Bond (General) Amendment Rules, 1964 published in Notification No. G.S.R. 705 dated the 2nd May, 1964.
 - (b) G.S.R. 706 dated the 28th April, 1964.
 - (c) G.S.R. 711 dated the 1st May, 1964.
 - (d) G.S.R. 716 dated the 9th May, 1964.
 - (e) G.S.R. 717 dated the 9th May, 1964.
 - (f) G.S.R. 752 dated the 13th May, 1964.
 - (g) G.S.R. 776 dated the 23rd May, 1964.
- (7) A copy of Notification No. 1/64 dated the 14th March, 1964, as corrected by Notification No. 3/64 dated the 2nd May, 1964, making certain amendment to the General Regulations of the Industrial Finance Corporation of India, under sub-section (3) of section 43 of the Industrial Finance Corporation Act, 1948.
- (8) A copy of the Employees' Provident Funds (Seventh Amendment) Scheme, 1964 published in Notification No. G.S.R. 261 dated the 22nd February, 1964, under sub-section (2) of section 7 of the Employees' Provident Funds Act, 1952.

6. Message from Rajya Sabha

Secretary reported a message from Rajya Sabha that at its sitting held on the 3rd June, 1964, Rajya Sabha agreed without any amendment to the Indian Medical Council (Amendment) Bill, 1964, passed by Lok Sabha on the 29th April, 1964.

7. Government Bill—Motion for reference to Joint Committee— under consideration

The Gold (Control) Bill, 1963

The motion for reference of the Bill to a Joint Committee was moved by Shri Bali Ram Bhagat.

An amendment for circulation of the Bill for the purpose of eliciting opinion thereon by the 31st August, 1964 was moved by Shri S. M. Banerjee.

The following members took part in the debate:—

- (1) Shri S. M. Banerjee
- (2) Shri Sarjoo Pandey
- (3) Dr. Panjabrao S. Deshmukh
- (4) Shri Pravinsinh Natavarsinh Solanki
- (5) Shri V. B. Gandhi
- (6) Swami Rameshwaranand
- (7) Shri Sinhasan Singh
- (8) Shri Peter Alvares
- (9) Shri Sham Lal Saraf
- (10) Shri Kashi Ram Gupta
- (11) Pandit K. C. Sharma
- (12) Shri Prakash Vir Shastri
- (13) Shrimati Savitri Nigam
- (14) Shri Ananda Nambiar
- (15) Shri Yashpal Singh
- (16) Shri U. M. Trivedi
- (17) Shrimati Subhadra Joshi
- (18) Shri N. M. R. Subbaraman
- (19) Shri Diwan Chand Sharma
- (20) Shri Joachim Alva.

Shri Bali Ram Bhagat commenced his speech in reply to the debate. His speech was not concluded.

(Lok Sabha adjourned till 11 A.M. on Friday, the 5th June, 1964).

M. N. KAUL,
Secretary.

LOK SABHA

BULLETIN—PART I

[Brief Record of Proceedings]

Friday, June 5, 1964/*Jyaishta* 15, 1886 (*Saka*)

No. 297

1. Starred Questions

Starred Questions Nos. 172—179 and 181—186 were orally answered. Replies to remaining questions were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Questions Nos. 435—474, 476 and 478—496 were laid on the Table.

3. Short Notice Questions

Two Short Notice Questions regarding Indian Medical Team for Laos and Mana Camp* addressed to the Prime Minister and the Minister of Rehabilitation respectively were orally answered and supplementary questions were answered thereon.

4. Calling Attention to Matter of Urgent Public Importance

Shri Hari Vishnu Kamath called the attention of the Minister of Finance to the reported rigging of the draw of prizes for Premium Prize Bonds held in May, 1964 at Bombay.

The Minister of Finance made a statement in regard thereto.

5. Papers laid on the Table

The following papers were laid on the Table:—

- (1) Notification No. G.S.R. 730 dated the 9th May, 1964 containing Corrigendum to G.S.R. No. 1486 dated the 10th November, 1962, under sub-section (1) of section 28 of the Mines and Minerals (Regulation and Development) Act, 1957.
- (2) Annual Report of the Coal Board for the year 1962-63.
- (3) A copy of Annual Report of the Coffee Board for the year 1962-63.

*This Short Notice Question was answered at 2.30 P.M.

[P.T.O.]

(4) The Central Silk Board (Recruitment) Amendment Rules, 1964 published in Notification No. G.S.R. 722 dated the 9th May, 1964, under sub-section (3) of section 13 of the Central Silk Board Act, 1948.

(5) (a) Report of the Jute Committee.

(b) Statement showing action taken or proposed to be taken by the Government on the important recommendations of the above Committee.

(6) A copy of the Merchant Shipping (Form of Passenger Ships' Survey Certificates) Rules, 1964, published in Notification No. G.S.R. 589 dated the 11th April, 1964, under sub-section (3) of section 458 of the Merchant Shipping Act, 1958.

(7) Five statements containing replies to Memoranda received from Members in respect of Demands for Grants (Railways), 1964-65.

(8) A copy of the Employees' Provident Funds (Ninth Amendment) Scheme, 1964, published in Notification No. G.S.R. 688 dated the 2nd May, 1964, under sub-section (2) of section 7 of the Employees' Provident Funds Act, 1951.

6. Minutes of Committee on Private Members' Bills and Resolutions—laid on the Table

Minutes of the Forty-fifth sitting of the Committee on Private Members' Bills and Resolutions held during the current Session, were laid on the Table.

7. Message from Rajya Sabha

Secretary reported a message from Rajya Sabha that at its sitting held on the 3rd June, 1964, Rajya Sabha agreed without any amendment to the Delhi (Delegation of Powers) Bill, 1964, passed by Lok Sabha on the 4th May, 1964.

8. Statement by Minister

The Minister of Industry made a statement correcting the reply given on the 20th December, 1963 to Starred Question No. 894 by Dr. L. M. Singhvi and others regarding export of Khadi goods.

9. Statement by Deputy Minister

The Deputy Minister of Defence made a further statement regarding the missing Ilyushin aircraft.

10. Condolence Messages

The Speaker informed the House that condolence messages on the passing away of Shri Jawaharlal Nehru had been received from several foreign Parliaments. He laid them on the Table.

11. Government Bill—Motion for reference to Joint Committee—Adopted

The Gold (Control) Bill, 1963.

Shri Bali Ram Bhagat concluded his speech in reply to the debate on the motion for reference of the Bill to a Joint Committee and amendment thereto, moved on the 4th June, 1964.

On the amendment for circulation of the Bill for the purpose of eliciting opinion thereon moved by Shri S. M. Banerjee, the House divided, Ayes 30; Noes 134. The amendment was accordingly negatived.

The motion was adopted as follows:—

“That the Bill to provide in the economic and financial interests of the community, for the control of the production, supply, distribution, use and possession of, and business in, gold and ornaments and other articles of gold and for matters connected therewith, be referred to a Joint Committee of the Houses consisting of 45 members, 30 from this House, namely:—

- (1) Shri S. V. Krishnamoorthy Rao
- (2) Shri D. Balarama Raju
- (3) Shrimati Renuka Devi Barkataki
- (4) Shri Bali Ram Bhagat
- (5) Shri Laxmi Narayan Bhanja Deo
- (6) Shri B. L. Chandak
- (7) Shri Tridib Kumar Chaudhuri
- (8) Shri Yudhvair Singh Chaudhary
- (9) Shri Homi F. Daji
- (10) Shri M. M. Haq
- (11) Shri Prabhat Kar
- (12) Shri P. G. Karuthiruman
- (13) Shri Kindar Lal
- (14) Shri H. V. Koujalgi
- (15) Shrimati Sangam Laxmi Bai
- (16) Shri Mathew Maniyangadan
- (17) Shri M. R. Masani
- (18) Shri Jashvant Mehta
- (19) Sardar Gurmukh Singh Musafir
- (20) Shri Chhotubhai M. Patel
- (21) Shri T. Ram
- (22) Shri Shivram Rango Rane
- (23) Shri S. C. Samanta
- (24) Shri Era Sezhiyan
- (25) Shri Sheo Narain
- (26) Dr. L. M. Singhvi
- (27) Shri Rameshwar Tantia
- (28) Shri Balgovind Verma
- (29) Shri Bhishma Prasad Yadava, and
- (30) Shri T. T. Krishnamachari

and 15 from Rajya Sabha;

that in order to constitute a sitting of the Joint Committee the quorum shall be one-third of the total number of members of the Joint Committee;

[P.T.O.]

that the Committee shall make a report to this House by the last day of the first week of the next session;

that in other respects the Rules of Procedure of this House relating to Parliamentary Committees shall apply with such variations and modifications as the Speaker may make; and

that this House recommends to Rajya Sabha that Rajya Sabha do join the said Joint Committee and communicate to this House the names of 15 members to be appointed by Rajya Sabha to the Joint Committee."

12. Government Bill—Passed

The State Bank of India (Amendment) Bill, 1963.

The motion for consideration of the Bill was moved by Shri T. T. Krishnamachari.

The following members took part in the debate:—

- (1) Shri Prabhat Kar
- (2) Shri Raghunath Singh
- (3) Shri V. B. Gandhi
- (4) Shri Gauri Shanker Kakkar
- (5) Shri Joachim Alva
- (6) Shri K. K. Warior

Shri T. T. Krishnamachari replied to the debate

The motion for consideration was adopted and clause-by-clause consideration was taken up.

Clauses 2, 3 and 7 to 18 were adopted.

Clauses 4 to 6 were adopted, as amended.

Clause 1 and the Enacting Formula were adopted, as amended.

The Long Title was also adopted.

The motion that the Bill, as amended, be passed was moved by Shri T. T. Krishnamachari.

Shri Amar Nath Vidyalankar took part in the debate.

The motion was adopted and the Bill, as amended, was passed.

13. Motions re: Forty-fourth and Forty-fifth Reports of Committee on Private Members' Bills and Resolutions

(i) Shri Hem Raj moved the following motion:—

"That this House agrees with the Forty-fourth Report of the Committee on Private Members' Bills and Resolutions presented to the House on the 5th May, 1964."

The motion was adopted.

(ii) **Shri Hem Raj** moved the following motion:—

“That this House agrees with the Forty-fifth Report of the Committee on Private Members' Bills and Resolutions presented to the House on the 3rd June, 1964.”

The motion was adopted.

14. Private Member's Resolution—Withdrawn

Shri Sidheshwar Prasad concluded his speech on the following Resolution moved by him on the 1st May, 1964:—

“This House is of opinion that a Committee of the Members of Parliament be appointed to go into the question of National Policy in Education in all its aspects, and to prepare a plan accordingly for the next three Plan periods, and also to suggest suitable machinery for its implementation.”

The following members took part in the debate:—

- (1) **Shri H. N. Mukerjee**
- (2) **Shri Amar Nath Vidyalkar**
- (3) **Shri P. Muthiah**
- (4) **Shri C. L. Narasimha Reddy**
- (5) **Shri Man Sinh P. Patel**
- (6) **Shri Ramchandra Vithal Bade**
- (7) **Shri K. Hanumanthaiya**
- (8) **Shri Balgovind Verma**
- (9) **Shri Sheo Narain**
- (10) **Shri M. C. Chagla**

Shri Sidheshwar Prasad replied to the debate.

The Resolution was withdrawn by leave of the House.

15. Private Member's Resolution—Under consideration

Shri S. M. Banerjee moved the following Resolution:—

“In view of the growing discontent among the people of this country against Government's failure to check abnormal rise in prices of all essential commodities, this House recommends to Government the following for immediate adoption and implementation:—

- (i) State Trading in foodgrains;
- (ii) ban on speculation in foodgrains;
- (iii) exemplary punishment to hoarders and black-marketeers; and
- (iv) formation of a Price Stabilisation Committee.”

One amendment was moved by **Shri M. Malaichami**.

[P.T.O.]

Shri M. Malaichami took part in the debate. His speech was not concluded.

The discussion was not concluded.

16. Calling Attention to Matter of Urgent Public Importance

Shri Hukam Chand Kachwai called the attention of the Minister of Railways to the outbreak of fire in the Northern Railway godown in Delhi on the 4th June, 1964.

The Deputy Minister of Railways made a statement in regard thereto.

(Lok Sabha adjourned *sine die* at 5.05 P.M.).

M. N. KAUL,
Secretary.